# Central Administrative Tribunal Principal Bench, New Delhi

# C.P. 207/2016 OA No.3363/2013

New Delhi, this the 4th November, 2016

# HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) HON'BLE MR. P.K. BASU, MEMBER (A)

K.C. Sharma, Ex-Manager, Aged About 62 years, S/o. Late Sh. N. R. Sharma, R/o H. No.C-9/132, Yamuna Vihar Near Sahid Bhagat Singh Park, North East Delhi, Delhi-110 053.

...Petitioner

(By Advocate: Mr. M. D. Jangra for Mr. M. K. Bhardwaj)

#### Versus

- Sh. G. Mohan Kumar Secretary, Govt. of India, Ministry of Defence, South Block, New Delhi.
- 2. Lt. Gen. R. V. Kanitkar
  Quartermaster General,
  Quartermaster General's Branch,
  IHQ of MOD (Army),
  Sena Bhawan,
  New Delhi-110 011.
- 3. Brig. P. Bali
  Dy. Director General of Military Farms,
  Quartermaster General's Branch,
  IHQ of MOD (Army),
  West Block -III, R. K. Puram,
  New Delhi-110066.
  - 4. Col. N. K. Jaura, DMF
    Inquiry Officer,
    DD G MF, QMG's Branch,
    IHQ of MOD (Army),
    West Block No. III, R. K. Puram,
    New Delhi-110 066.

...Respondents

(By Advocate : Shri Duli Chand)

## ORDER (ORAL)

### Justice M. S. Sullar, Member (J)

A perusal of the record would reveal that the Original Application (O.A) bearing No. 3303/2013, filed by the petitioner, Sh. K. C. Sharma, was disposed of vide order dated 27.04.2015, by this Tribunal. The order reads as under:-

"Heard the learned counsel for the parties. It appears that in the interregnum of the pendency of the matter, the applicant had retired on 31st October, 2013 itself. Therefore, depending on the result of the criminal prosecution against him, the respondents may proceed further. Reserving the right of the respondents, the OA is disposed of. No costs."

- 2. According to the petitioner, the respondents have not complied with the said order of this Tribunal, which necessitated him to file the instant Contempt Petition (C.P).
- 3. In the wake of notice, learned counsel for respondents appeared and placed on record affidavit of Dy. Director (Personnel) and copy of order dated 06.06.2016 (Annexure R/1), whereby the respondents have complied with the direction of this Tribunal.
- 4. As, the respondents have already substantially, complied with the indicated order, so no further action is required to be taken in the matter.
- 5. Therefore, the C.P is accordingly closed. The rule of Contempt is discharged. No costs.

(P.K. Basu) Member (A) (Justice M.S. Sullar) Member (J) 04.11.2016

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